

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.2

CP(IB) No. 131/Chd/Chd/2023

IN THE MATTER OF:

IDBI Bank Ltd.

...Petitioner

Vs.

Cheema Papers Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 22.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate with Mr. Harsh Garg
and Mr.Pulkit Goyal, Advocates

For the Respondent : Mr. Vishav Bharti Gupta, Advocate

ORDER

It is stated by Ld. Senior Counsel for the petitioner that rejoinder has been filed vide Diary No. 1066/3 dated 19.04.2024. The same is taken on record. It is stated by Ld. Counsel for the respondent- Mr. Vishav Bharti Gupta, that he is not feeling well and he will file hard copy of the reply during the course of day. Ld. Counsels for the parties are directed to file short written submissions, if any, within three days by exchanging copies with each other. It is made clear that no further opportunity will be granted and let the matter be listed for arguments on 30.04.2024, in the supplementary list.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)